COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

FORTY-THIRD REPORT

(Presented on 1.8.2018)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

- 2. The Committee met on 30 July, 2018 for-
 - I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shrimati Poonam Mahajan, Porf. Saugata Roy and Dr. Ramesh Pokhriyal 'Nishank', M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2018

 (Amendment of the Seventh Schedule) by Shri Tej Pratap Singh Yadav, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer the subject 'Libraries', from State List to Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2018 (<u>Amendment of article 51A</u>) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make it fundamental duty of every citizen to participate in drive for cleanliness and propagate the message of Clean India through words and deeds.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2018 (Insertion of new articles 121A and 211A) by Shri Nishikant Dubey, M.P.

The Bill seeks to insert a new article 121A in the Constitution with a view to provide that the assurances given by any Minister in either House of Parliament shall be implemented by issuing an executive order or introducing a Bill or promulgating an Ordinance within the specified period provided in the Bill.

The Bill also provides for a similar provision in respect of State Governments.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:-
 - (i) Resolution by Shrimati Poonam Mahajan regarding 2 hours formulation of a New Space India policy with a vision to build a foundation to help India advance in creation of global leaders in space technology and applications
 - (ii) Resolution by Prof. Saugata Roy regarding Central 2 hours Government to reduce excise duties on petrol and diesel
 - (iii) Resolution by Dr. Ramesh Pokhriyal 'Nishank' 2 hours regarding need for suitable legislation for declaring the Hindi language in Devanagari Script as the National language of India and measures for its all-round development

Recommendations

- 5. The Committee recommend that
 - (i) Sarvashri Tej Pratap Singh Yadav and Nishikant Dubey, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (3) of paragraph 3 above; and
 - (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.

30 July, 2018

8 Shravana, 1940 (Saka)